

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 10/(MAH)/2016
C.A. No.

CORAM:

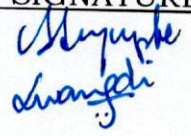
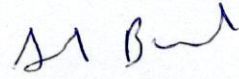
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2016

NAME OF THE PARTIES: M/s. Ricoh Company Limited
V/s.
M/s. Ricoh India Limited

SECTION OF THE COMPANIES ACT: 213, 241/242 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr Shankh Sengupta (MS) A/w Lizum Wangdi	Adv for the petitioner i/b Trilegal	
2.	Divyesh K. Sabherwal	Adv. For Respondent 3 to 5	
3.	Mr. Cinnu Mukhopadhyaya, S. n. Adv. Mr. Ashish Kamat Counsel Mr. Sulabh Rawari Adv Mr. Sita Kapadia Adv Mr. Prateek Pai Adv Mr. Sharad Bansal Adv Ms. Nidhi Asher Adv	for R 1	
4.	Adv Ajay Khairi also Adv. Roop Bani i/b m/s. The Law Point for R 8		
5.	Adv. Smabhi Chatterjee i/b M/s The Law Point	for R 9	

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Order

CP No.10/213, 241-242/NCLT/MB/MAH/2016

At the request of the parties, list this matter for hearing on 10.1.2017.

sd/ -

B.S.V.PRAKASHKUMAR
Member (Judicial)

sd/ -

V. NALLASENAPATHY
Member (Technical)